

**CENTRAL ELECTRICITY REGULATORY COMMISSION  
NEW DELHI**

**Petition No. 244/MP/2024**

Subject : Petition under Section 142 read with Section 146 of the Electricity Act, 2003 seeking execution / compliance of the order dated 30.12.2023 passed by the Commission in Petition No. 26/MP/2023 by the Respondent No.1 PTC India Limited.

Petitioner : DB Power Limited (DBPL)

Respondents : PTC India Limited (PTCIL) and Ors.

Date of Hearing : **11.2.2025**

Coram : Shri Jishnu Barua, Chairperson  
Shri Ramesh Babu V., Member  
Shri Harish Dudani, Member

Parties Present : Shri Hemant Singh, Advocate, DBPL  
Ms. Supriya Rastogi, Advocate, DBPL  
Ms. Lavanya Panwar, Advocate, DBPL  
Shri Ravi Kishore, Advocate, PTCIL  
Ms. Anlin Francis, Advocate, PTCIL  
Shri Anand Ganesan, Advocate, RUVNL  
Shri Amal Nair, Advocate, RUVNL

**Record of Proceedings**

At the outset, the learned counsel for the Petitioner submitted that IA filed by PTC seeking a stay of the Order dated 30.12.2023 passed in Petition No.26/MP/2023 has been listed for hearing before APTEL on 17.2.2025 and hence, the matter may be deferred for few weeks.

2. Considering the above, the Commission adjourned the matter.
3. The Petition will be listed for hearing on **24.4.2025**.

**By order of the Commission**  
**Sd/-**  
**(T.D. Pant)**  
**Joint Chief (Law)**